NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/456/(IB)/2017

NAME OF THE PETITIONER(S)

: WANBURY LTD

NAME OF THE RESPONDENT(S)

: BAFNA PHAMACEUTICALS LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

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for. Despondent (one form)
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ORDER

Counsel for petitioner present. PCS representing the respondent and CEO of the respondent company are also present. PCS representing the respondent submitted that after filing the petition before the Hon'ble High Court of Madras, they have made some payments. Now they have decided to settle the issue by paying the principal amount as claimed and in relation to the interest, they wanted to negotiate with the other side. Counsel for petitioner stated that the amount mentioned by the respondent is not tallying with the present offer of settlement. Counsel for respondent prayed time for making submissions since they wanted to have another round of settlement talks with the other side. Considering the request and in the interest of justice, final opportunity is provided to the respondent to make their submissions in relation to the settlement. If the settlement talks fail, then both the counsel are directed to make their submissions. Put up on 26.09.2017 at 10.30 A.M.

> K Anantha Padmanabha Swamy Member (Judicial)